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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 565-L.—9th June, 2022.—The Governor having been pleased to order, in cancellation of the notification

No. 536-L, dated 3rd June, 2022, under rule 66 of the Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the re-publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby re-published for general information:—

Bill No. 8 of 2022

**THE WEST BENGAL KRISHI VISWAVIDYALAYA LAWS
(AMENDMENT) BILL, 2022.**

A

BILL

to amend the Bidhan Chandra Krishi Viswavidyalaya Act, 1974 and the Uttar Banga Krishi Viswavidyalaya Act, 2000.

WHEREAS it is expedient to amend the Bidhan Chandra Krishi Viswavidyalaya Act, 1974, and the Uttar Banga Krishi Viswavidyalaya Act, 2000, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Krishi Viswavidyalaya Laws (Amendment) Act, 2022.

West Ben. Act
XLIX of 1974.
West Ben. Act
XX of 2000.

*The West Bengal Krishi Viswavidyalaya Laws
(Amendment) Bill, 2022.
(Clauses 2, 3.)*

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 20 of West
Ben. Act XLIX of
1974.

2. In the Bidhan Chandra Krishi Viswavidyalaya Act, 1974, for sub-section (4) of section 20, the following sub-section shall be substituted:—

“(4) (a) The Vice-Chancellor shall hold the office for a period of four years, appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.

(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time in consultation with the Minister-in-charge of the concerned Department, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

Amendment of
section 25 of West
Ben. Act XX of
2000.

3. In the Uttar Banga Krishi Viswavidyalaya Act, 2000, for sub-section (4) of section 25, the following sub-section shall be substituted:—

“(4) (a) The Vice-Chancellor shall hold the office for a period of four years, appointed as such in terms of the provisions of sub-section (1), and shall be eligible for reappointment for another term of four years subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor, or till he attains the age of seventy years, whichever is earlier.

(b) The Chancellor may, notwithstanding the expiration of the term of office of the Vice-Chancellor, allow him to continue in office for a period not more than two years at a time, in consultation with the Minister-in-charge of the concerned Department, which shall under no circumstances be extended beyond the age of seventy years, subject to the satisfaction of the State Government and on the basis of his past academic excellence and administrative success established during his term of office in the capacity of Vice-Chancellor.”.

STATEMENT OF OBJECTS AND REASONS.

The Bill, namely the West Bengal Krishi Viswavidyalaya Laws (Amendment) Bill, 2022, seeks to amend sub-section (4) of section 20 of the Bidhan Chandra Krishi Viswavidyalaya Act, 1974 (West Ben. Act XLIX of 1974) and sub-section (4)

*The West Bengal Krishi Viswavidyalaya Laws
(Amendment) Bill, 2022.*

of section 25 of the Uttar Banga Krishi Viswavidyalaya Act, 2000 (West Ben. Act XX of 2000), for the purpose of determining the tenure of appointment and reappointment of the Vice-Chancellors of the said Universities.

2. The Bill has been framed with the above objects in view.
3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA:
The 2nd June, 2022.

SOBHANDEB CHATTOPADHYAY,
Member-in-charge.

By order of the Governor,
PARTHA SARATHI SEN,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*